MEUSE KARA & SUNGRACE MAFATLAL LIMITED
(formerly known as Bio Green Industries Limited)

Regd. Off.: 803, Dev Plaza, S. V. Road, Opp. Andheri Fire Station,
Andheri (w), Mumbai 400058;
Tel.: 022-65618712; E-mail: info@biogreenindustries.in

Advertisement under Regulation 18 (7) in terms of SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011

This Advertisement is being issued by Firstcall India Equity Advisors Pvt Limited,Manager to the Offer, on behalf of Mrs. Kavya Amit Digvijay Singh, Acquirer pursuant to Regulation 18 (7) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations 2011 in respect of the open offer to acquire shares of the Meuse Kara & Sungrace Mafatlal Limited (formerly known as Bio Green Industries Limited).

This advertisement should be read in conjunction with the Public Announcement (PA) appeared on 30.03.2012 (Friday), Detailed Public Statement (DPS) appeared on April 4th, 2012 (Wednesday), an advertisement issued under Regulation 18 (7) in terms of SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 appeared on 22nd August 2012 (Wednesday) and Corrigendum 1 appeared on 25th August 2012 (Saturday) in the Free Press Journal, Business Standard and Navashakti newspapers and Corrigendum 2 appeared on 26th August 2012 (Sunday) in the Free Press Journal and Navashakti newspapers and in Business Standard on 27th August 2012 (Monday).

1. Offer price is R.13.00/- per Equity Share and there is no revision in the offer price.

2. The Committee of Independent Directors of Target Company has given their comments on the Open offer on 20th August, 2012 and it was published on 21st August, 2012 in the same news papers in which the Detailed Public Statement was published i.e in Free Press Journal, Business Standard and Navashakti newspapers.

3. It is not a competing offer.

4. The Letter of Offer dated 10th August, 2012 has been dispatched to the shareholders on 14th August 2012.

5. The Letter of Offer along with form of acceptance would also be available at SEBI website (http://www.sebi.gov.in/) . In case of non receipt of Letter of Offer or Form of acceptance, the shareholders can also download from the website of SEBI for applying in the offer. Further, the shareholders have also option in case of non-receipt/non-availability of the form of acceptance, the application can be made on plain paper along with the following details:

    a. Physical shares: Name, address, distinctive numbers, folio nos. number of shares tendered.
    b. In case of dematerialized shares: Name, address, number of shares tendered, DP name, DP ID, Beneficiary account no. and a photocopy of delivery instruction in "off market" mode or counterfoil of the delivery instruction in "off market" mode, duly acknowledged by the DP in favour of the Depository Escrow Account.

6. All the changes suggested by SEBI in their comments vide letter no. CFD/DCR/TO/EB/OW/17514/2012 dated August 3, 2012 has been incorporated in the Letter of Offer.

7. Schedule of Activities

Activities	Revised Schedule (Date & Day)
Public Announcement	30.03.2012, Friday
Publication of Detailed Public Statement	04.04. 2012, Wednesday
Filing of Draft Letter Of offer with SEBI along with soft copies of Public Announcement and Detailed Public Statement	17.04.2012, Tuesday
Last date for a Competing Offer	27.04.2012, Friday
Identified Date*	7.08.2012, Tuesday
Date when letter of offer were dispatched to the shareholders	14.08.2012, Tuesday
Date of Opening of the Offer	14.09.2012, Friday
Date of Closure of the Offer	28.9.2012, Friday
Date of communicating the rejection/ acceptance and payment of consideration for the acquired shares	15.10.2012, Monday
Date by which the underlying transaction which triggered open offer will be completed.	22.10.2012, Monday

Issued by Manager to the Offer on behalf of Ms. Kavya Amit Digvijay Singh, Acquirer

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Place : Mumbai
Date : September 11, 2012